NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 5/2017, CA No. 26/2016 AND CA NO. 35/2016 IN CP NO. 70(Chd)/2016

Navdisha Real Estate Pvt. Ltd. & Ors.

... Petitioners

Versus.

M/s GPI Textiles Ltd. & Ors.

...Respondents

Present:

Mr. Manish Jain, Mr. Milan Singh Negi & Mr. Mayur Kanwar

Advocates for petitioners.

Mr. Aman Bahari and Ms. Aastha Ray, Advocates for respondents

No.1 & 3 to 8.

Mr. Amit Jhanji, Advocate for respondents No.9 & 10. Ms. Amita Arora, Advocate for respondent No.11.

Heard. Notice of motion for CA No. 5/2017 to respondents No.9 & 10. Learned counsel for respondent No. 9 & 10 who is present accepts notice and seeks time to file reply to the application. Let the same be filed at least ten days before the date fixed with advance copy to the other side. Learned counsel for the petitioners has already filed rejoinder. The matter be listed for 13.02.2017 for arguments and in case the arguments are not concluded, the same will be taken up on 14th and 15th February, 2017.

Learned counsel for the respondents seeks time to file affidavit to respond to the new facts brought out in the rejoinder. Let the same be filed at least two weeks before the date fixed. In the meanwhile, respondent No. 9 is directed to file his affidavit at least three days before the next date with regard to the transactions which he enters with effect from 11.01.2017 till three days before the date fixed.

Republican Sur

A request be submitted to the Hon'ble President, Principal Bench, New Delhi to seek extension of three months more time with effect from 17.01.2017 for disposal of the case as the pleadings in this regard are yet to be completed.

(Justice R.P. Nagrath) Member (Judicial)

Deepa Krishan)
Member(Technical)

January 11, 2017